

(a) the total amount involved in the agreement signed between India and Britain for the purchase of aircraft carrier Hermes from Britain;

(a) whether Government propose to buy the design of the Royal Ark, another aircraft carrier for Indian Dockyards; and

(c) the number of aircraft carriers for which India has firm orders with Britain ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) About £ 63 million.

(b) The Indian Navy is examining various designs, including that of the Ark Royal, for the indigenous construction of an aircraft carrier. The dialouge, which is exploratory in nature, is being conducted by the Indian Navy. The Government of India has not taken up the matter with the U.K. Government.

(c) Only one, *viz.* for HMS HERMES.

Import of VCR's

9306. SHRI RAM PUJAN PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Electronics Trade and Technology Development Corporation Limited has imported 1000 VCRs; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) Does not arise in view of (a) above.

[*Translation*]

Approval for Beesalpur Dam Project

9307. SHRI BANWARI LAL BAIRWA : Will the Minister of PLANNING be pleased to state :

(a) whether a proposal from Rajasthan Government to approve the Beesalpur Dam Project is pending with Union Government;

(b) if so, since when and the reasons for delay in giving clearance; and

(c) the time by which Government propose to clear the project ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A. K. PANJA) : (a) Yes, Sir.

(b) The Beesalpur Dam Project is under examination in Central Water Commission (CWC) since May, 1982. While some of the replies to CWC comments, received from the State Government are under examination in CWC, the State's replies to some other aspects like hydrology etc; are still awaited from the State Government. The State Government is to intimate concurrence of State Finance Department for taking up this project and is also to update the Project estimates to the current price level. The clearance from the Department of Environment is also to be received. All these have resulted in delay in giving clearance.

(c) The Project will be cleared as soon as the requisite details are received, its techno-economic viability is established and adequate funds are available in the State Plan for its implementation.

[*English*]

Atrocities on Scheduled Castes/ Scheduled Tribes

9308. SHRI RAMASHRAY PRASAD SINGH :
SHRI GANGA RAM :
SHRI SUBHASH YADAV :
SHRI DHARAM PAL SINGH
MALIK :

Will the Minister of WELFARE be pleased to state :

(a) whether Union Government are aware that a large number of innocent persons belonging to Scheduled Castes have

been killed in Bihar and especially in Jehanabad sub-division of Gaya District during January to April, 1986;

(b) if so, what are the details in this regard and whether any enquiry into the killings has been conducted;

(c) if so, the findings thereof and the steps taken in the matter by Union Government;

(d) whether Government have recently issued any instructions to State Governments to take all positive steps for protection of the Scheduled Caste persons in their States;

(e) if so, the details thereof and reaction of the State Governments thereto; and

(f) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) to (c). According to the report received from the State Government of Bihar, recently in Arwal in Jehanabad Sub Division of Gaya District, members of Kisan Mazdor Sangram Samiti who had gathered in strength with illegal arms, violating Section 144 IPC indulged in brick bating. The Members of Samiti were protesting against the settlement of land which is a 'Gair Mazarua Malik land'. Some persons were arrested and taken to Police Station. The violent group followed them to Police Station, demanding the release of the accused. The police sensing the seriousness sent a message to Police at Jehanabad. When Supdt. of Police and S D.O. came in jeep, they were attacked. In the ensuing trouble, the police had to fire as a result of which 11 person died on the spot and 20 injured, out of which 9 died in the hospital. 19 policemen also received injuries including gun shot injuries. 44 persons were arrested. Police also seized illegal fire arms. Cases have been instituted against deceased Shri Bharat Sao and other 46 persons under various sections of IPC and Arms Act.

State Government have ordered an enquiry by Member Board of Revenue.

(d) to (f). The Government of India views with great concern the atrocities being

perpetrated on Scheduled Castes and is determined to put an end to this menace. With this end in view various guidelines to project the Scheduled Castes have been communicated to the State Governments. The last letter to the Chief Ministers was written in November, 1985.

A number of State Governments have reported that they have taken adequate steps in the light of these guidelines for effectively dealing with the problem of crimes, against Scheduled Castes and for giving relief to the Scheduled Caste victims.

Realisation of Water and Electricity Bills for Government Quarters

9309. SHRI DHARAM PAL SINGH MALIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that payment to electricity and water bills of Government quarters situated in New Delhi Municipal Committee areas in Delhi realised through the concerned Government departments of the allottees of these quarters;

(b) whether it is also a fact that payment to such bills in respect of Government quarters situated in areas under Municipal Corporation of Delhi is not realised through the concerned departments of all allottees but is done directly by the allottees;

(c) if so, the reasons for not following uniform procedure in both the cases; and

(d) whether Government propose to instruct the Municipal Corporation of Delhi to realise the payment of the electricity and water bills of Government quarters through the concerned departments of allottees of the quarters ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) This facility is available in respect of non-gazetted Government employees allotted government accommodation in NDMC area.

(b) and (c). Due to the vast area of the Municipal Corporation of Delhi and